

IN THE HIGH COURT OF ORISSA AT CUTTACK

CRLMP No.2302 of 2022

.... **Petitioner**

Mr. A. K. Mohapatra, Advocate.

-versus-

State of Odisha & others **Opp. Parties**

Mr. S.N. Das,
Additional Standing Counsel.

CORAM:
DR. JUSTICE S.K. PANIGRAHI

ORDER
05.12.2022

Order No.

2.
 1. This matter is taken up through Hybrid Arrangement.
 2. Heard learned counsel for the petitioner and learned counsel for the State.
 3. Pursuant to order dated 01.12.2022, Sri R.R. Mohapatra, I.I.C., Cuttack Sadar Police Station appears in person before this Court through Video Conferencing Mode.
 4. Learned counsel for the State submits on instruction that in the meantime, the complaint filed by the petitioner has already been registered as F.I.R., i.e., Cuttack Sadar

P.S. Case No.541 of 2022.

5. Hence, the grievance of the petitioner has been redressed.

6. The Director General of Police, Odisha is directed to explore the possibility of registration of e-F.I.R. in the State. The registration of e-F.I.R. especially in cases of crimes against women will go to a long way in combating crimes against women and ensure better women safety and security. He is also directed to file the reply before this Court within fifteen days regarding possibility of having a system of registration of e-F.I.R. in the State.

7. List this matter on 5th of January, 2023.

8. Personal appearance of the I.I.C., Cuttack Sadar Police Station is dispensed with.

9. A free copy of this order be supplied to the learned counsel for the State for onward transmission and communication.

(Dr. S.K. Panigrahi)
Judge